BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 109/2024

In the matter of:

Akash Dubey Applicant

Vs.

Union of India & Ors. Respondents

Index

Sr. No.	Particulars	Page No.
1.	**Additional Report of the Joint Committee** on behalf of Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order dated 08.07.2024 in O.A No. 109/2024.	
2.	**Annexure- I** A copy of Inspection Report dated 02.05.2024.	
3.	**Annexure- II** A copy of Show Cause Notice dated 06.05.2022	
4.	**Annexure- III** A copy of District Magistrate dated 20.05.2022	
5.	**Annexure- IV** A copy of Hon'ble High Court order dated 23.03.2023	
6.	**Annexure- V** A copy of Hon'ble NGT order dated 08.07.2024	

Filed by Adv. Saurabh Balwani
(on behalf of Central Pollution Control Board)

Place: Delhi
Dated: 27.09.2024

ADDITIONAL REPORT OF THE JOINT COMMITTEE ON REQUISITE INFORMATION AS PER ORDER DATED 08.07.2024 of HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH IN ORIGINAL APPLICATION NO. 109/2024 IN THE MATTER OF AKASH DUBEY VS. UNION OF INDIA & ORS

1. Background

Original Application No. 109/2024 - Akash Dubey Vs. Union of India & Ors is pending before Hon'ble National Green Tribunal, Principal Bench at New Delhi. In this application, the applicant complained that the Respondent No. 10 has committed act of forgery in filing its Form- I for obtaining Environmental Clearance (EC) for extraction of "Morrum Mining" on the river bed of Sone River at Arazi No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil-Obra, District Sonbhadra, Uttar Pradesh whereas there is no morrum in that area.

The mine lease for the above project was issued on 16.02.2023 on the basis of e-tendering. ToR in respect of the Environmental Clearance application for the mining lease/project was issued on 01.07.2023 by State Environmental Impact Assessment Authority (SEIAA). Subsequently, in reference to a complaint dated 11.10.2023 and in compliance of the decision of State Environmental Appraisal Committee (SEAC) in meeting held on 13.10.2023, a joint committee formed by SEAC visited the site on 15.10.2023 and submitted its report to UPPCB vide letter dated 05.03.2024, observing that "*the lease is located in the outer reach of the rear end of river bank due to which there is very low possibility of the occurrence of mineral deposit during floods in future and makes it unsustainable from mining point of view*".

Hon'ble NGT vide its order, dated 01.04.2024 constituted a Joint Committee comprising of representative of Member Secretary, CPCB and Advisor/JS in-charge of EIA Mining (Non-Coal) MoEF&CC and directed the said Joint Committee to "*visit the site and ascertain the correct position on the spot and also the truthfulness of the allegations of modus operandi adopted by State officials/Project Proponent to carry out illegal mining on the basis of lease in respect of the area where no mineral exists*"

In compliance of the above mentioned order dated 01.04.2024 the Joint Committee visited the site in Village Bhagwa, Tehsil Obra, District Sonebhadra, Uttar Pradesh on 21.05.2024 and submitted its report to Hon'ble NGT-PB on 05.07.2024 recommending for "*a grid based survey of the lease area through a reputed expert institute*" to provide "*grid wise details of layers of earth and sand morrum*", for review of the survey/assessment by SEIAA and that "*the survey to also fix the red line level below which mining not to be carried out*".

The Joint Committee also observed a water pond near the river formed by mining carried out illegally in the past, a part of which overlapped a small part of the lease area, and the Joint Committee reported the same in the report dated 05.07.2024.

The matter was heard by Hon'ble NGT-PB on 08.07.2024 and further order were passed for reporting the extent of illegal mining which has been done or the size of the water pond which could be indicative of extent of illegal mining and filling a supplementary report regarding requisite details of the extent of illegal mining found on the spot.

2. Second site visit of Joint Committee to collect requisite information

The Joint Committee comprising of the following officers inspected the site during 17.09.2024 and 18.09.2024 to collect the requisite information as per order dated 08.07.2024:

i. Shri Rajeev Ranjan, Scientist 'E' and Member Secretary, EAC (Non-coal Mining), MoEF&CC, New Delhi
ii. Shri Nazimuddin, Scientist 'F' and Divisional Head IPC–II, CPCB, Delhi

The Joint Committee members were accompanied by the following officers during the above site visit:

i. Shri Arvind Kumar, Sc C, CPCB Regional Directorate, Lucknow
ii. Shri Dilbag Yadav, FA, UPPCB Regional Office, Sonbhadra
iii. Shri Shailendra Singh, District Mining Officer, Sonbhadra
iv. Shri Yogesh Shukla, Surveyor, District Mining Office, Sonbhadra

The photographs of the site inspection are attached.

3. The requisite information (extent of illegal mining in the water pond)

During inspection on 17.09.2024 and 18.09.2024 it was observed that there was flooding in Sone river due to rains (see photos 1,2,3,5,6,7,8,10,11). The water pond formed by mining carried out illegally in the past was also found submerged in the flowing water of Son river and therefore physical measurement to assess the extent of illegal mining was not possible.

The Joint Committee enquired from the officials of the District Mining Office whether any assessment of the extent of illegal mining at the water pond site was ever done by district authorities in the past and any action taken against the violators. In this regard the District Mining Office informed about a joint inspection carried out by district level officers on **02.05.2022,** report of which noted illegal mining at pond site was done in two adjacent pieces of land of area 13500 m^2 and 12000 m^2 (**total area 25500 m^2**) up to 2m depth. The volume of sand mined illegally from the two pieces of land was noted as 27000 m^3 and 24000 m^3 (total volume 51000 m^3) in the said joint inspection report.

Based on the said joint inspection report, the district authorities issued a show cause notice on 06.05.2022 to one Mr Anirudh Tiwari s/o Mr Sitaram Tiwari for imposing a liability of Rs. 4,77,00,000/- towards mineral value, royalty, penalties and issued final order for depositing the said amount on 20.05.2022. The order was however challenged in Hon'ble High Court of Allahabad and an order has been passed on 23.03.2023 that *the recovery shall abide by the outcome of the writ petition*. The copy of joint inspection report, show cause notice, order of district magistrate, and order of Hon'ble High Court are given at **Annexure I to IV**.

As physical measurements of the flooded pond area was not possible for the Joint Committee Members during their visit on 17th and 18th September, 2024, the joint committee obtained a KML file of the lease area from the District Mining official and superimposed it on a satellite imagery of the pond site dated 23.04.2024 to assess the surface area of the pond. Accordingly, the surface area of the pond at the corner of the lease area as per the satellite imagery (dated **23.04.2024)** is estimated to be 27,686 m^2.

4. Observations

i. The satellite imagery (dated 23.04.2024) indicates that the area of illegal mining around the pond touching the lease area has increased since the earlier report of District level officers (02.05.2022). The imagery also reveals multiple smaller pits/ponds outside the leased area, which might have formed due to illegal mining in the past. Further, the machineries and boats were observed at the office of another lease area in the vicinity (see photos 4,12,13,14). These observations indicate that illegal mining is a serious concern in the flood zone of the river at this location, which require close monitoring and stricter enforcement by the district level officers.

ii. One weighbridge was observed near the office of Veera construction at village Bhagwa but was not in use (see photo 15,16). During inspection there was no transportation of any sand /mineral.

iii. Officials of District Mining Officials (DMO) have informed the joint Committee that CCTV cameras are installed near Sinduria on the highway (see photo 17) and that RFID tag scanner is also installed for the trucks entering the highway.

5. Recommendations:

i. MoEFCC has issued the new guidelines .i.e. " Enforcement & Monitoring for Sand Mining" (EMGSM-2020) supplemental to the existing guidelines i.e. Sustainable Sand Management Guidelines 2016 (SSMG-2016), which focusses on the effective monitoring of the sand mining, from the identification of sand mineral sources to its dispatch and end-use by consumers and the general public. Further, EMGSM-2020 & SSMG-2016 shall be read and implemented in sync with each other. Sand mining Guidelines 2016 and Enforcement &Monitoring Guidelines for Sand Mining 2020, will further help in systematic and environment friendly sand mining throughout the country.

ii. Observations of Joint Committee indicate that illegal mining is a serious concern in the flood zone of the river stretch inspected, which require close monitoring and stricter enforcement by the district level officers. State authorities may consider enforcing prohibitory orders against possession of boats that can be used for illegal mining from river bed and taking other necessary measures to protect river bed and river flood zone from illegal mining.

iii. State authorities may consider carrying out satellite imagery based study and ground verification surveys of the entire area of sand mining potential at the site, through an expert institute every year to monitor illegal mining in the river flood zone. Ground verification survey may include measuring Reduced Levels (RLs) of the areas where sand mining is prevalent.

27/9/2024

(Nazimuddin)
Sc F & Head IPC-II Division
CPCB, Delhi

27.09.24

(Rajeev Ranjan)
Sc E & MS-EAC (Non-coal mining)
MoEF&CC, New Delhi

Photographs of the site visit

Photo 1: Photo of committee members during onsite inspection

Photo 2: Photo of water filled in Sone river and its banks

Photo 3: Photo of water filled in Sone river and its banks.

Photo 4: Photo of boats and machinery kept adjacent to office of a leaseholder near the site.

Photo 5: Photo of water filled in Sone river and its Banks.

Photo 6: Photo of water filled in Sone river and the pit area to be measured.

Photos 7&8: Photos of water filled in Sone river and its banks and the pit area to be measured

Photo 9: Photos of a bridge at some distance to the site and kutch road at river bank.

Photo 10: Photo of lease area shown by district mining officials that was submerged in water

Photo 11: Photo of lease area and pit area submerged in water in Sone river.

Photo 12: Photo of covered machineries kept near office of the other lesee

Photos 13& 14: Photos of boats and machineries near the office of the other lesee near the inspection site.

Photos 15& 16: Photos of the weighbridge area of the other lesee near to the site.

Photo 17: Photo of CCTV cameras installed at a gate near Sindhuria on the highway.

Photo18: Photo of documents review by committee members at District Mining office, Sonebhadra

संयुक्त जांच / निरीक्षण आख्या

कार्यालय उप जिलाधिकारी के पत्र संख्या 105/आ0लि0–शि0जांच/2022 दिनांक–30.04.2022 के क्रम में आयुक्त विन्ध्याचल मण्डल, मीरजापुर के पृष्ठांकन आदेश दिनांक– 18.04.2022 व जिलाधिकारी महोदय के पृष्ठांकन आदेश दिनांक–22.04.2022 सहित श्री डी0के0सिंह महासचिव, आल इण्डिया कैमूर पीपुल्स फ्रंट कैम्प–ग्राम लोढ़ी, सोनभद्र का पत्र दिनांक 15.04.2022 प्राप्त हुआ है, जिसमें ओरिजनल अप्लीकेशन नं0– 231/2022 ऑल इण्डिया कैमूर पीपुल्स फ्रंट बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली व आदि में मा0 हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 30.03.2022 में कृषि भूमि के उपर बालू का खनन खनन पट्टा प्राप्त कर भूमि के सतह के अन्दर तथा अपने परमिट के आड़ में व्यापक पैमाने पर बालू/मौरम का अवैध खनन किये जाने का उल्लेख करते हुए, अवैध खनन कर्ताओं के उपर कार्यवाही हेतु अनुरोध किया गया है।

ग्राम–भगवा में दिनांक–02.05.2022 को श्री अनिरुद्ध तिवारी पुत्र श्री स्व0 सीताराम तिवारी निवासी ग्राम–महरपुर, पो0–खरहरा, परगना–अगोरी, तहसील–ओबरा, जनपद–सोनभद्र के पक्ष में तहसील–ओबरा, ग्राम–भगवा के आराजी संख्या– 18ग रकबा– 0.797 हे0 आराजी सं– 19ख रकबा– 1.025 हे0 कुल रकबा–1.822 हे0 क्षेत्र में स्वीकृत खनन अनुज्ञा पत्र का जांच राजस्व विभाग व खनन विभाग के द्वारा की गयी। मौके पर जांच के दौरान स्वीकृत खनन पट्टा क्षेत्र के बाहर उत्तर पश्चिम दिशा में दो स्थानों में ताजे बालू/मौरम के खनन पिट्स पाये गये, जिसमें 16 लिफ्टर/सक्शन पम्प मशीन के द्वारा सोन नदी से बालू/मौरम निकालकर अवैध खनन/परिवहन किया जाना पाया गया, जिसकी पैमाईश की गयी, पैमाईश आख्या निम्नवत् हैः–

1. 150(L) मी0×90(B) मी0 ×2(H) मी0 = 27000 घन मी0
2. 150(L) मी0×80(B) मी0 ×2(H) मी0 =24000 घन मी0

कुल मात्रा = **51000** घन मी0

इस प्रकार अनुज्ञा धारक व उनके प्रतिनिधि अजय कुमार सिंह पुत्र बसन्त राम सिंह ग्राम–रामपुर, सक्तेशगढ़, चुनार, मीरजापुर द्वारा अपने स्वीकृत खनन पट्टा क्षेत्र के बाहर 51000 घन मी0 बालू/मौरम का खनन ग्राम–भगवा की आराजी संख्या– 1 जो नदी खाते की भूमि है व ग्राम–बंधवा की आराजी संख्या– 270 जो सुरक्षित वन व नदी के खाते में अंकित है से अवैध खनन/परिवहन किया गया है। खनन अनुज्ञा क्षेत्र में अब तक बालू/मौरम का खनन कार्य नहीं किया गया है। खनन अनुज्ञा क्षेत्र में सीमा स्तम्भ व साइन बोर्ड लगे हुए नहीं पाये गये। उपरोक्त के दृष्टिगत खनन अनुज्ञाधारक

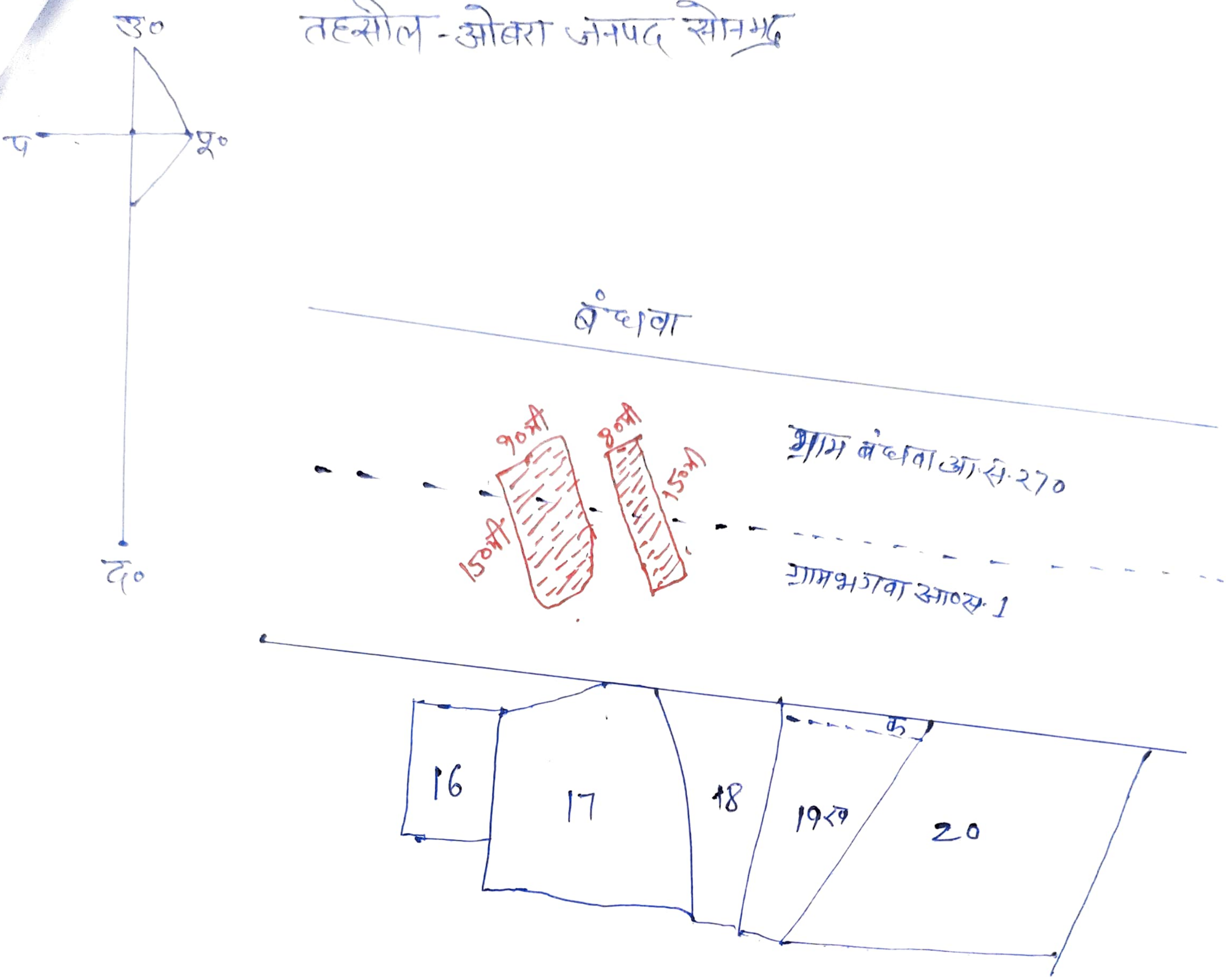
द्वारा दी गयी शर्तो के अनुसार मात्रा–38262 घन मी0 के सापेक्ष स्वीकृत खनन अनुज्ञा क्षेत्र के बाहर सोन नदी में पानी के अन्दर से बालू/मौरम लिप्टर/सक्शन मशीनों का प्रयोग करते हुए 51000 घन मी0 बालू/मौरम का अवैध खनन/परिवहन किया गया है। खनन योजना, उ0प्र0 उपखनिज परिहार नियमावली, 2021 एवं खनन अनुज्ञा के शर्तो का उलंघन किया गया है। मौके पर उपरोक्त अवैध बालू/मौरम के खनन क्षेत्रों में वाहनों के आने–जाने हेतु परिवहन मार्ग को पोकलेन मशीन से खोद कर क्षतिग्रस्त किया गया है। उक्त खनन अनुज्ञाधारक के अनुज्ञा पत्र को निरस्त करने की संस्तुति की जाती है।

संलग्नकः– 1:– नजरी नक्शा

2:– फोटोग्राफ

क्षेत्रीय लेखपाल, ग्राम–भगवा	क्षेत्रीय लेखपाल, ग्राम–बंधवा 02/05/2022	राजस्व निरीक्षक, चोपन 2/5/22	सर्वेक्षक, खनिज विभाग 02.05.2022
खान निरीक्षक, खनिज विभाग 02/5/2022 02/05/2022	खान अधिकारी, खनिज विभाग 2.5.22	तहसीलदार ओबरा सोनभद्र। 02/05/2022	उप जिलाधिकारी, ओबरा सोनभद्र। 02/05/2022

आंशिक नजरी नक्शा - ग्राम भगवा व बंधवा प० अगोरी
तहसील - ओबरा जनपद सोनभद्र



संकेत - अवैध खननक्षेत्र

अवधेश सिंह
लो० सेन्हरिया
02/5/2022

02/05/2022

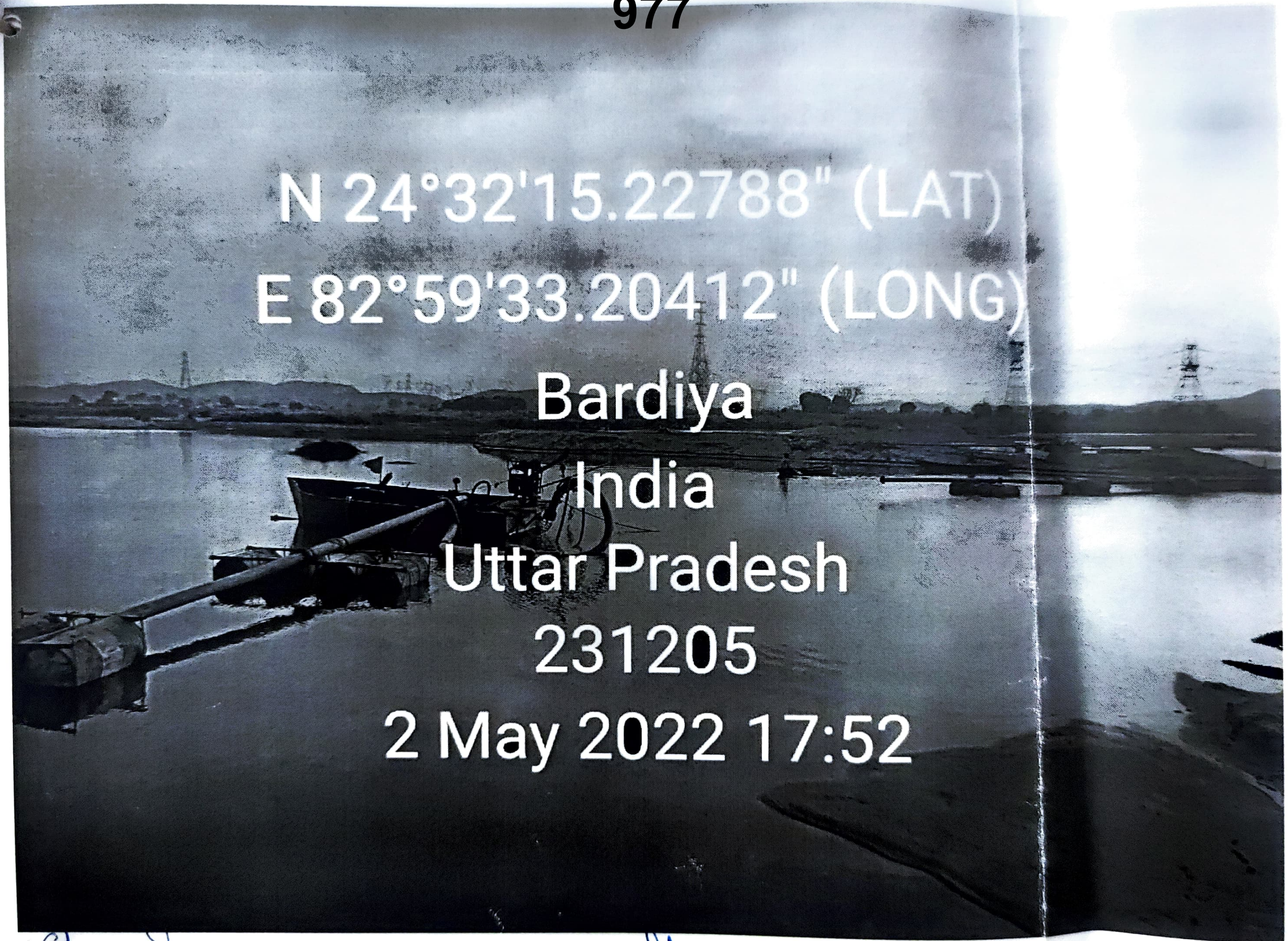
02-05-22

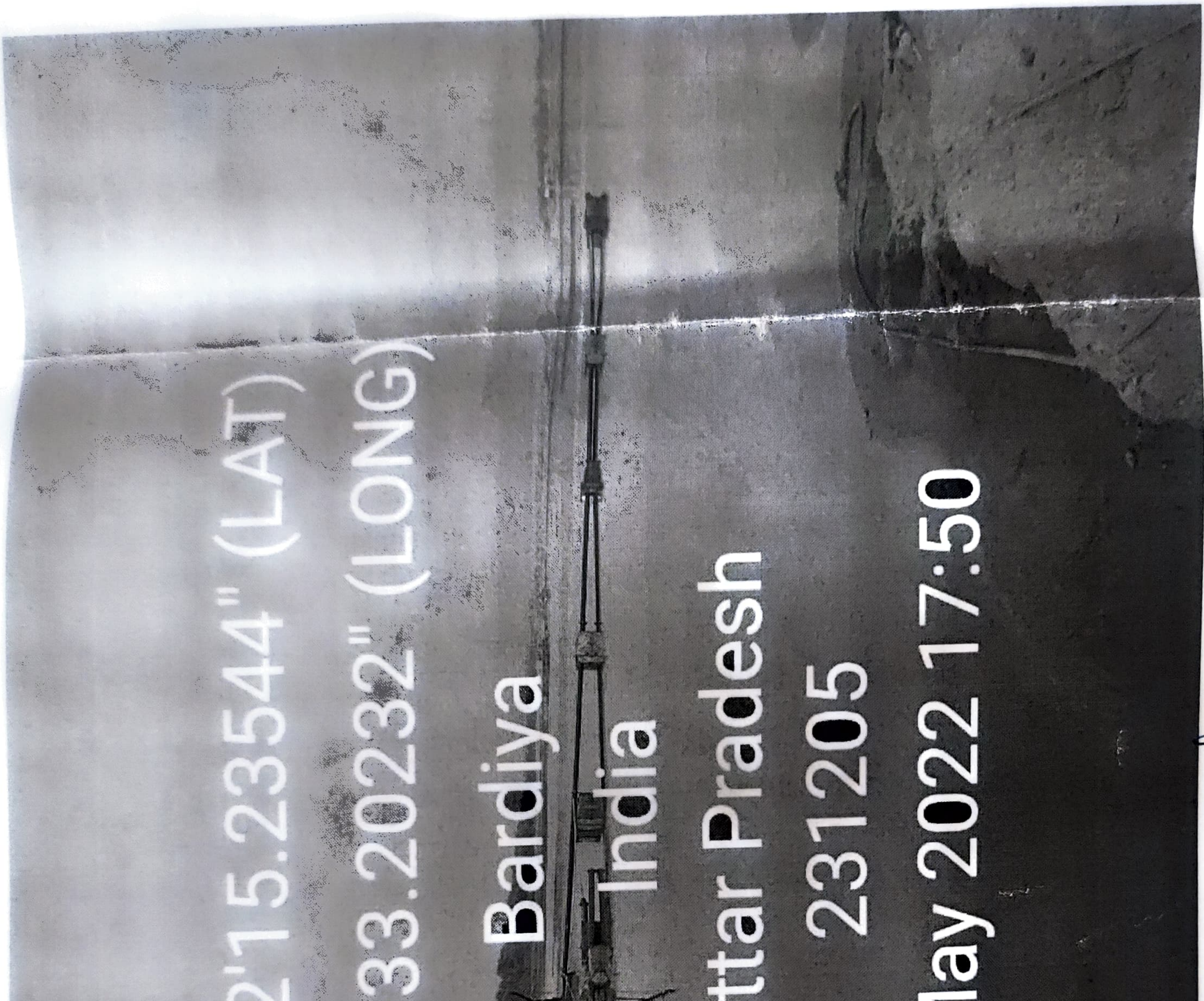
21/5/22
(T.V. ...)

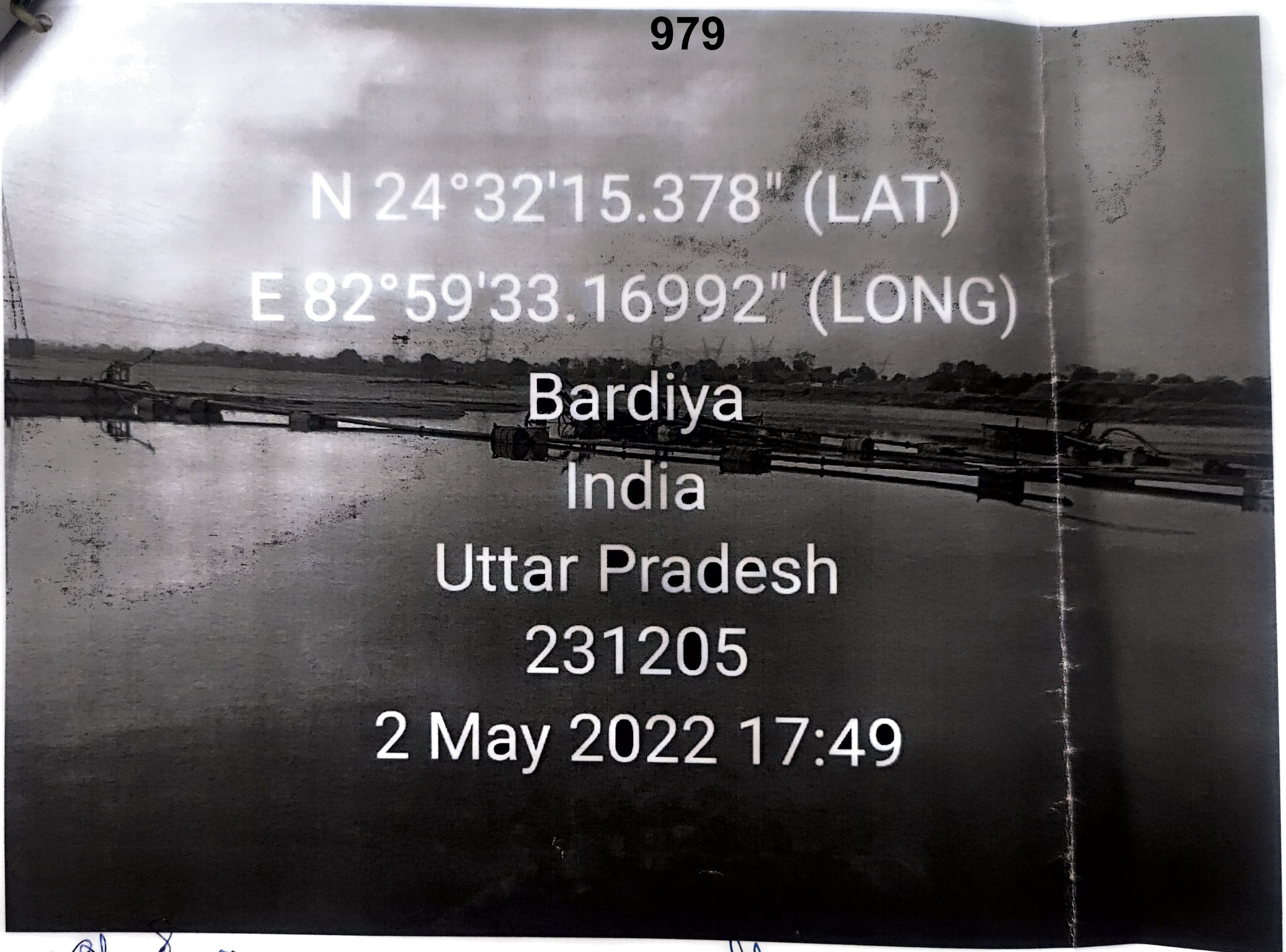
02/05/2022
Tehsil)

N 24°32'13.96068" (LAT)
E 82°59'41.20116" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:57

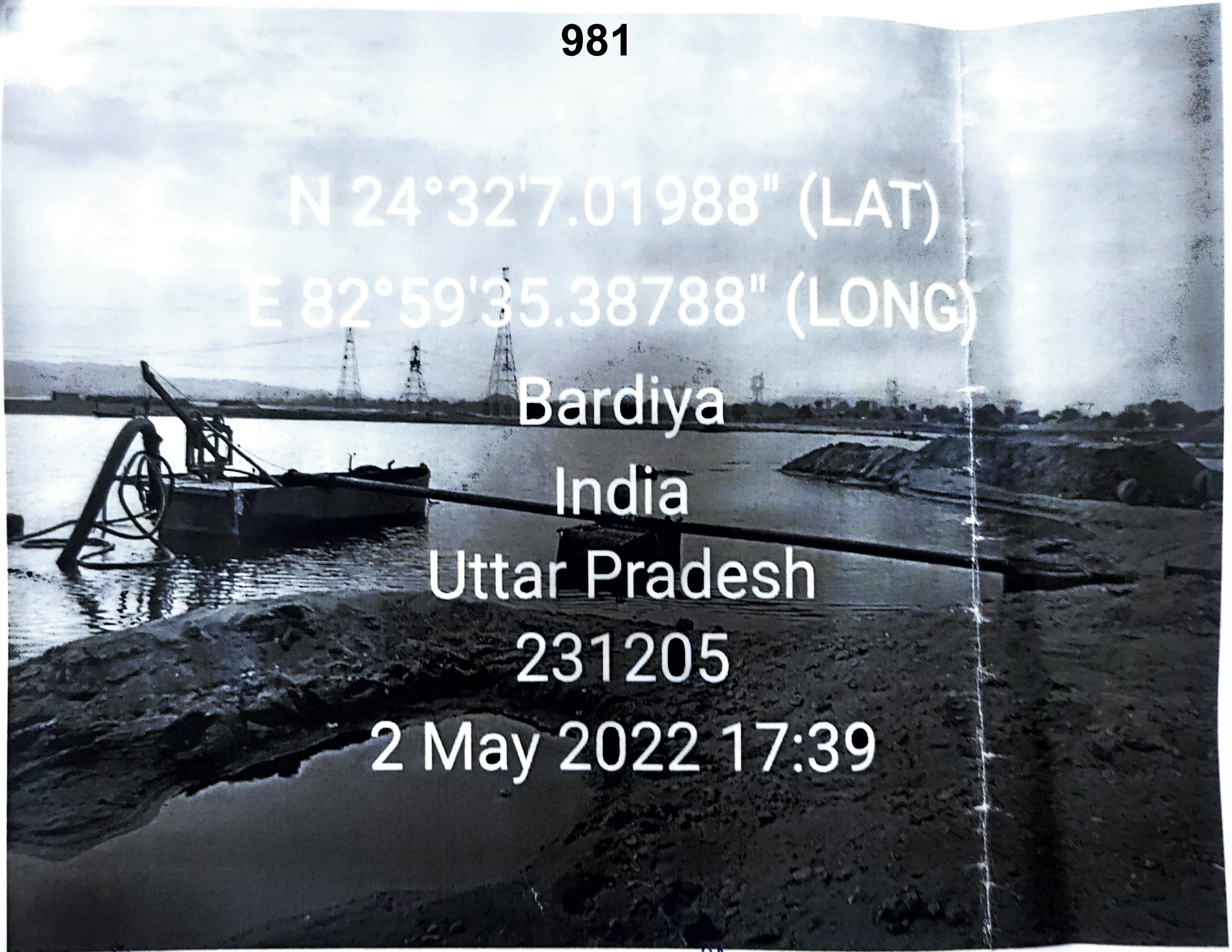
N 24°32'14.06868" (LAT)
E 82°59'41.54136" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:58

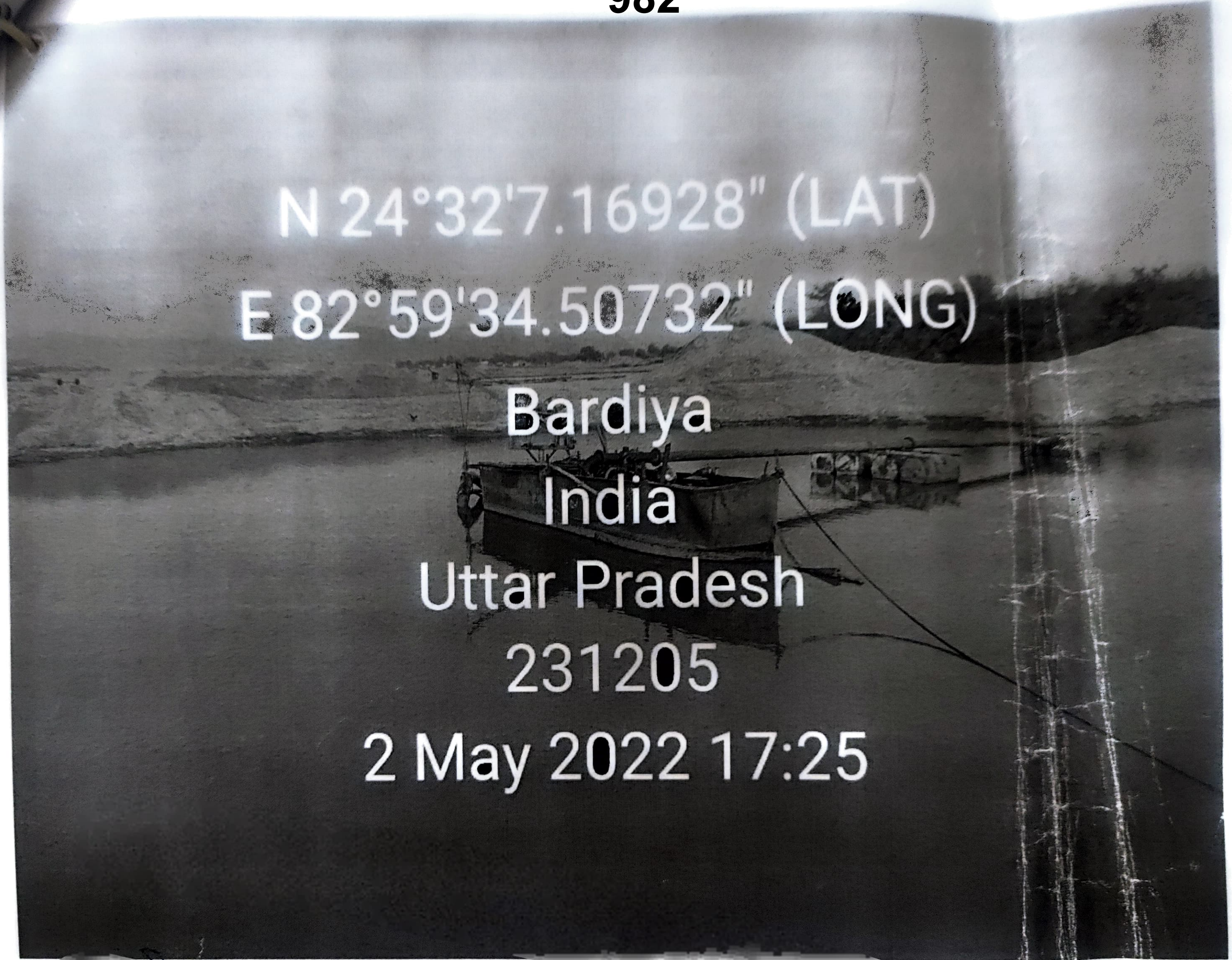

N 24°32'15.22788" (LAT)
E 82°59'33.20412" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:52


N 24°32'15.23544" (LAT)
E 82°59'33.20232" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:50


N 24°32'15.378" (LAT)
E 82°59'33.16992" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:49

N 24°32'8.754" (LAT)
E 82°59'34.28412" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:41


N 24°32'7.01988" (LAT)
E 82°59'35.38788" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:39


N 24°32'7.16928" (LAT)
E 82°59'34.50732" (LONG)
Bardiya
India
Uttar Pradesh
231205
2 May 2022 17:25

983

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

दिनांक 06/05/2022

पत्रांक 326 /खनिज/2022

श्री अनिरूद्ध तिवारी,
पुत्र श्री सीताराम तिवारी
निवासी ग्राम महरपुर पोस्ट खरहरा
जनपद–सोनभद्र।

कारण बताओ नोटिस

आपके पक्ष में जनपद सोनभद्र के तहसील–ओबरा स्थित ग्राम–भगवा के आराजी संख्या–18ग, 19ख रकबा–1.822 हे0 क्षेत्र पर मोरम का अनुज्ञापत्र 03 माह की अवधि दिनांक 25.03.2022 से दिनांक 24.06.2022 तक की अवधि के लिए स्वीकृत है।

उप जिलाधिकारी, ओबरा, सोनभद्र की संयुक्त जाँच आख्या दिनांक 02.05.2022 के अनुसार आप द्वारा स्वीकृत क्षेत्र के बाहर उत्तर पश्चिम दिशा में दो स्थानों में ताजे बालू/मौरम के खनन पिट्स पाये, जिसमें 16 लिफ्टर/सक्शन पम्प मशीन के द्वारा सोन नदी में बालू/मौरम निकाल कर अवैध खनन/परिवहन किया जाना पाया गया जिसकी पैमाइश की गयी जो निम्नवत् हैः–

1 लम्बाई 150 मीटर चौड़ाई 90 मीटर एवं ऊचाई 2.00 मीटर मात्रा 27000 घ0मी0
2 लम्बाई 150 मीटर चौड़ाई 80 मीटर एवं ऊचाई 2.00 मीटर मात्रा 24000 घ0मी0

इस प्रकार आप द्वारा खनन अनुज्ञा क्षेत्र के बाहर सोन नदी में पानी के अन्दर बालू/मौरम लिफ्टर/सक्शन मशीनों का प्रयोग करते हुए कुल 51000 घ0मी0 का अवैध खनन कर परिवहन किया जाना पाया गया है साथ ही आपके द्वारा खनन क्षेत्र में सीमा स्तम्भ व साईन बोर्ड नही लगाया गया है। आपका उक्त कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम–3, 36 एवं 42(ज) तथा खनन पट्टा अनुज्ञा की शर्तो का उल्लंघन किया गया है।

आप द्वारा किये गये अवैध खनन मात्रा 51000 घन मी0 मौरम की रायल्टी रू0 76,50,000/– खनिमुख मूल्य रू0 3,82,50,000/– एवं नियम–58 के अन्तर्गत अवैध खनन/परिवहन किये गये क्षेत्र 2.55 हे0 हेतु अर्थदण्ड रू0 12,75,000/– एवं नियम–60(3) के अन्तर्गत रू0 25,000/– तथा नियम– 60(4) के अन्तर्गत अर्थदण्ड रू0 5,00,000/– अर्थात् कुल रू0 4,77,00,000/– (रूपये चार करोड़ सतहत्तर लाख मात्र) 07 दिवस के अन्दर जमा किया जाना सुनिश्चित करें।

अतः आपको निर्देशित किया जाता है कि निर्धारित अवधि के अन्दर उपरोक्तानुसार अधिरोपित धनराशि जमा करते हुए उपरोक्त कृत्य के सम्बन्ध में अपना स्पष्टीकरण भी प्रस्तुत करें कि आपके द्वारा इस प्रकार की अनियमितता किन परिस्थितियों में की गयी है। अन्यथा की स्थिति में आपके पक्ष में स्वीकृत खनन अनुज्ञप्ति को निरस्त करते हुए उक्त धनराशि को भू–राजस्व की भॉति वसूल करने की कार्यवाही की जायेगी।

6/5/22

(चन्द्र विजय सिंह)
जिलाधिकारी,
सोनभद्र।

ht

19

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 478 /खनिज/2022 दिनांक 20/05/2022

आदेश

जनपद–सोनभद्र की तहसील–ओबरा के ग्राम–भगवां के आराजी संख्या–18ग, 19ख रकबा–1.822 हे0 कृषि भूमि क्षेत्र पर मोरम का खनन अनुज्ञा पत्र दिनांक 25.03.2022 से दिनांक 24.06.2022 तक की अवधि के लिए श्री अनिरूद्ध तिवारी पुत्र श्री सीताराम तिवारी निवासी ग्राम–महरपुर, पोस्ट–खरहरा, जनपद–सोनभद्र के पक्ष में स्वीकृत है।

उप जिलाधिकारी, ओबरा, सोनभद्र की संयुक्त जाँच आख्या दिनांक 02.05.2022 अनुसार अनुज्ञाधारक द्वारा **स्वीकृत क्षेत्र के बाहर** उत्तर–पश्चिम दिशा में 02 स्थानों में ताजे बालू/मोरम के खनन पिट्स पाये गये, जिसमें 16 लिफ्टर/सक्शन पम्प मशीन के द्वारा सोन नदी में दो पिट्स से कुल 51,000 घन मी0 मोरम का अवैध खनन किया गया है, जो उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम–3, 36 एवं 42(ज) तथा खनन अनुज्ञा पत्र की शर्तो का उल्लंघन किया गया है। 51,000 घन मी0 मोरम का अवैध खनन किये जाने पर रायल्टी रू0 76,50,000/–, खनिमुख मूल्य रू0 3,82,50,000/–, नियम–58 के अन्तर्गत अर्थदण्ड रू0 12,75,000/–, नियम–60(3) के अन्तर्गत रू0 25,000/–, नियम–60(4) के अन्तर्गत अर्थदण्ड रू0 5,00,000/– कुल रू0 4,77,00,000/– जमा करने तथा उक्त के सम्बन्ध में अनुज्ञाधारक को अपना स्पष्टीकरण प्रस्तुत करने हेतु कार्यालय पत्र संख्या–326/खनिज/2022 दिनांक 06.05.2022 द्वारा नोटिस निर्गत किया गया है।

कारण बताओ नोटिस दिनांक 06.05.2022 के क्रम में अनुज्ञाधारक द्वारा दिनांक 11.05.2022 को स्पष्टीकरण प्रस्तुत किया किया गया, जिसमें उल्लिखित किया गया कि–

"नोटिस दिनांक 06.05.2022 के सम्बन्ध में निवेदन के साथ अवगत कराना है कि प्रार्थी द्वारा उक्त स्थलों पर अवैध खनन/परिवहन नहीं किया गया है। प्रार्थी अपने खनन क्षेत्र गाटा संख्या–18ग, 19ख में ही खनन किया जा रहा है। प्रार्थी अपने खनन क्षेत्र के बाहर किसी प्रकार का अवैध खनन तथा लिफ्टिंग मशीन का उपयोग नहीं किया गया है। अतः श्रीमान् जी से निवेदन है कि प्रार्थी को जारी उक्त नोटिस दिनांक 06.05.2022 को वापस करने की कृपा करें। प्रार्थी श्रीमान् जी का सदा आभारी रहेगा।"

राजस्व विभाग, एवं खनिज विभाग की संयुक्त जाँच/निरीक्षण आख्या दिनांक 02.05.2022 में स्पष्ट रूप से उल्लेख किया गया है कि अनुज्ञाधारक एवं उनके प्रतिनिधि श्री अजय कुमार सिंह निवासी मीरजापुर द्वारा स्वीकृत क्षेत्र के बाहर ग्राम–भगवां की आराजी संख्या–1, जो नदी खाते की भूमि है व ग्राम–बंधवा की आराजी संख्या–270, जो सुरक्षित वन व नदी खाते में अंकित है, से अवैध खनन/परिवहन किया गया है। अनुज्ञाधारक द्वारा स्वीकृत अनुज्ञा क्षेत्र में अब तक बालू/मोरम का खनन नहीं किया गया है। अनुज्ञाधारक द्वारा अनुज्ञा पत्र की आड़ में सोन नदी में पानी के अन्दर से 16 लिफ्टर/सक्शन मशीन का प्रयोग करते हुए 51,000 घन मी0 बालू/मोरम का अवैध खनन/परिवहन किया गया है। मौके पर लिये गये फोटोग्राफ्स से भी लिफ्टर/सक्शन पम्प का प्रयोग एवं अवैध खनन की पुष्टि होती है। अनुज्ञाधारक द्वारा स्वीकृत क्षेत्र के बाहर 51,000 घन मी0 मोरम का अवैध खनन/परिवहन किये जाने के कारण रायल्टी रू0 76,50,000/–, खनिमुख मूल्य रू0 3,82,50,000/–, नियम–58 के अन्तर्गत अर्थदण्ड रू0 12,75,000/–, नियम–60(3) के अन्तर्गत रू0 25,000/–, नियम–60(4) के अन्तर्गत अर्थदण्ड रू0 5,00,000/– कुल रू0 4,77,00,000/– अधिरोपित किया जाता है।

.....2...

अनिरूद्ध कुमार तिवारी

20

(2)

उपरोक्तानुसार अनुज्ञाधारक द्वारा प्रस्तुत स्पष्टीकरण दिनांक 11.05.2022 संतोषजनक न पाये जाने के कारण निरस्त किया जाता है।

अतः अनुज्ञाधारक के पक्ष में जनपद–सोनभद्र की तहसील–ओबरा के ग्राम–भगवां के आराजी संख्या–18ग, 19ख रकबा–1.822 हे0 कृषि भूमि क्षेत्र पर स्वीकृत मोरम का खनन अनुज्ञा पत्र को, उ0प्र0 उपखनिज(परिहार) नियमावली, 2021 के नियम–61(1) एवं अनुज्ञा पत्र में दी गयी शर्तो का उल्लंघन किये जाने के कारण निरस्त किया जाता है। उपरोक्त बकाया धनराशि की वसूली भू–राजस्व की भाँति किया जाय।

(चन्द्र विजय सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व तद दिनांकः–

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. पुलिस अधीक्षक, सोनभद्र।
2. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
3. अपर जिलाधिकारी(वि0/रा0)/प्रभारी अधिकारी(खनन), सोनभद्र।
4. उपजिलाधिकारी, ओबरा, सोनभद्र।
5. ज्येष्ठ खान अधिकारी, सोनभद्र।
6. श्री अनिरूद्ध तिवारी पुत्र श्री सीताराम तिवारी निवासी ग्राम–महरपुर, पोस्ट–खरहरा, जनपद–सोनभद्र को अनुपालनार्थ प्रेषित।

जिलाधिकारी,
सोनभद्र।

<u>Court No. - 42</u> **986**

Case :- WRIT - C No. - 9354 of 2023

Petitioner :- Anirudh Tiwari
Respondent :- State Of U.P. And 4 Others
Counsel for Petitioner :- Sudeep Dwivedi
Counsel for Respondent :- C.S.C.

<u>Hon'ble Suneet Kumar,J.</u>
<u>Hon'ble Rajendra Kumar-IV,J.</u>

Respondents are allowed four weeks' time to file counter affidavit. Rejoinder affidavit, if any, may be filed within two weeks thereafter.

List thereafter.

Recovery shall abide by the outcome of the writ petition.

Order Date :- 23.3.2023
S.Prakash

Item No. 15 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 109/2024

Akash Dubey Applicant

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 08.07.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Gaurav Kumar Bansal, Adv.

Respondent: Mr. Somesh Chandra Jha & Mr. Animesh Rajoriya, Advs. for MoEF & CC
Mr. Saurabh Balwani, Adv. for CPCB (Through VC)
Ms. Priyanka Swami, Adv. for SEIAA, UP
Mr. Ayush Mishra, Adv. for R – 10

ORDER

1. In this original application, plea of Applicant is that Respondent No. 10 - Project Proponent had submitted forged Form No. I for Environmental Clearance for extraction of Morum from the riverbed of Son River in Araji No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil-Obra, District Sonbhadra, Uttar Pradesh, whereas there is no Morrum in that area. The stand of Counsel for Applicant is that in the garb of such mining lease for Morrum, illegal sand mining is being done.

2. The Tribunal by order dated 01.04.2024 had constituted a Joint Committee with a direction to the Joint Committee to visit the site and ascertain the correct position of the spot and also find out the truthfulness of the allegations of *modus-operandi* adopted to carry out the illegal mining.

3. The Joint Committee has submitted the report dated 05.07.2024. The Joint Committee has found a water pond near the riverbed formed by illegal mining. The report does not disclose the extent of illegal mining which has been done or the size of the water pond which could be indicative of extent of illegal mining.

4. Learned Counsel for the MoEF&CC submits that the requisite details of the extent of illegal mining found on the spot will be disclosed by filing a supplementary report within four weeks.

5. Learned Counsel for the Applicant also seek four weeks' time to file objection to the report of the Joint Committee.

6. List on 30.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 08, 2024
Original Application No. 109/2024
DV